

Notifications and Orders

(147) Relaxation in use of basement by Nursing Homes - In partial modification of the Chief Administrator's Order dated 16th October, 2008, issued,—vide Endorsement No. 1 V2/70-UTFI(4)-2008/6835, dated 16th October, 2008 and in exercise of the powers conferred under section 4 of the Capital of Punjab (Development and Regulation) Act, 1952,1, San jay Kumar, I.A.S., Chief Administrator, Union Territory, Chandigarh, hereby allow the following relaxations for the use of basement by Nursing Homes in public interest by adding sub-clause 17(a) after clause 17, as under;—

“17(a) 1. Administrative office and accounts.

2. Ultrasound Machine with allied services.

3. Lithotripsy Machine.

4. Physiotherapy Department.

5. Radiology Department,

6. Any plant, machinery related to diagnostics and Nursing Home which does not require consumption and disposal of water or use of chemicals or any such item which can generate fire or can cause fire or which can generate foul smell or gas injurious to human health.

The area under such habitable use of basement would be counted towards permissible FAR and subject to provision of adequate parking, circulation, light and ventilation, fire protection as per norms.

These orders shall come into effect from the date they are notified in the official gazette.

(Published in Chandigarh Administration Gazette, (Extra.), dated 5-5-2010 at page 785)